

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 53/2015
M.A. No. 216/2015
M.A. No. 119/2015
M.A. No. 120/2015
M.A. No. 34/2015

New Delhi, this the 15th day of February, 2017.

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MR. P.K. BASU, MEMBER (A)**

1. R.D. Srivastava, Aged 56 years
S/o Sh. K.K.L. Srivastava
Senior Technical Assistant/
Communication Officer (Re-designated)
R/o 1153, Sector 12, R.K. Puram,
New Delhi -110 022.
2. Kulwant Singh, Aged 44 years
S/o late Sh. Jeet Singh,
Technical Assistant(Maintenance)/
Assistant Communication Officer (Re-designated)
R/o 24/20B, Tilak Nagar,
New Delhi – 110 018.
3. Gyan Pal, Aged 55 years
S/o late Sh. Beta Lal,
Senior Technical Assistant/
Communication Officer (Re-designated)
R/o 1202, Pragati Vihar, Khora,
Distt. Ghaziabad, U.P.-201 309.
4. Vijay Kumar, Aged 50 years
S/o Sh. Devi Das,
Technical Assistant (Maintenance)/
Assistant Communication Officer (Re-designated)
R/o B-73/1, Gali No.5,
New Govind Pura,
Delhi – 110 051. ... Applicants

(By Advocate: Shri Rajat Aneja)

Versus

1. Union of India through Secretary,
Ministry of Home Affairs,

North Block,
New Delhi.

2. Directorate of Coordination
Police Wireless (DCPW),
Block IX, CGO Complex,
Lodhi Road,
New Delhi -110 003.
3. The Director,
Directorate of Coordination
Police Wireless (DCPW),
Block IX, CGO Complex,
Lodhi Road,
New Delhi – 110 003.
4. Secretary,
Department of Personnel & Training,
North Block,
New Delhi. ...Respondents

(By Advocate: Shri Rajeev Kumar for R-1 to 4 and
Shri Krishna Kumar Mishra for Shri Padma
Kumar S. for interveners)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard both the sides.

2. The applicants filed the O.A. aggrieved by the impugned Annexure A-1, office order dated 22.10.2014, whereunder the respondents have passed orders for merger of various posts of Operational and Maintenance Cadres and redesignation in DCPW. However, after filing the O.A., the respondents kept the impugned order in abeyance vide an order dated 12.03.2015, which is enclosed to the counter filed by respondents No.1 to 4, and the same is not disputed by the applicant's counsel.

3. In the circumstances, we dispose of this O.A. as no further orders are necessary, however, with liberty to the applicants to question the order dated 22.10.2014, if it is given affect to, or any other future order with regard to the same subject matter, if they are so advised, in accordance with law.

4. In view of final orders passed in the O.A., all the pending MAs stand disposed of. No order as to costs.

(P.K. BASU)
Member (A)

(V. AJAY KUMAR)
Member (J)

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